

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 66 of 2013

4.06.13

Heard Mr. K CH Gautam, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

Mr. S Sen Gupta, the learned Addl. PP is present.

List this matter on 7.06.13 as suggested by both the learned counsel.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal (SH) No. 7 of 2012

4.06.13

Heard Ms. Rosy, the learned counsel for the petitioner who submits that she has applied for some documents for preparation of paper book and the same are yet to receive from Registry, therefore, she requires 3(three) weeks' time.

Prayer is allowed.

Mr. R Gurung, the learned Addl. PP is present.

List this matter on 25.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn. P. (SH) No. 67 of 2012

4.06.13

Heard the learned counsel for both the parties.

As prayed for, list this matter on 12.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn. P. (SH) No. 68 of 2012

4.06.13

Heard the learned counsel for both the parties.

As prayed for, list this matter on 12.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn. P. (SH) No. 69 of 2012

4.06.13

Heard the learned counsel for both the parties.

As prayed for, list this matter on 12.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 60 of 2013

4.06.13

Heard Mr. Awakram, the learned counsel for the petitioner who submits that the leading counsel is not well and prayed that the matter may be posted on 7.06.13.

Prayer is allowed.

Mrs. NG Shylla, the learned Addl. PP is present.

List this matter on 7.06.13. In the meantime, the interim bail order shall continue till next date.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Election Petn.(SH) No. 2 of 2013

4.06.13

Heard Mr. AK Das, the learned counsel for the petitioner.

From record, it appears that notices have been served upon the respondents No. 1,2 & 4 but none had appeared. Mr. P Nongbri, the learned counsel has entered appearance upon the respondents No. 6 & 7. Further it appears that, notices could not be served upon the respondents No. 3 & 5 due to incomplete addresses.

The learned counsel for the petitioner submits that addresses were given as per the Election Commission records, i.e.

1. Martin Lyndoh, Langmai,
Raid marwet, P.O. Nerbong,
O.P. Byrnihat, LangmaiRespondent No. 3
2. Wonderlyne Lapang,
Lum Nongthymmai, Byrnihat
P.O. Byrnihat,
Lum Nongthymmai Respondent No. 5

The learned counsel further submits that he has no alternative addresses available with him.

Considering the submissions advanced by the learned counsel, Deputy Commissioner, Ri Bhoi District, Nongpoh is directed to ensure service of notice upon the respondents No. 3 & 5 at the above given addresses within 15 days.

Registry is directed to send notice to the office of the Deputy Commissioner, Ri Bhoi District, Nongpoh immediately. Those respondents to whom notices already been served, they are at liberty to file their written statement within 15 days.

List this matter on 21.06.13.

JUDGE

V. Lyndem.